

IN THE HIGH COURT OF JHARKHAND, RANCHI

Cont. Case (Civil) No.1023 of 2019

Sanjay Kumar Yadav Petitioner

---Vs.---

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Saurav Arun, Advocate
For the Respondent-State : Mrs. Vandana Singh, Sr.SC-III

Order No. 5 : Dated 26th June, 2020

Heard Mr. Saurav Arun, the learned counsel appearing for the petitioner and Mrs. Vandana Singh, the learned Sr.SC-III appearing on behalf of the respondent-State.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Vandana Singh, the learned Sr.SC-III submits that now she has been entrusted with this matter. She submits that although earlier time was allowed to bring the stay order within a period of four weeks, but the same has not been obtained as yet. She submits that now she is appearing in this matter in view of the new re-shuffling made by the Government of Jharkhand and submits that this matter may be taken up after four weeks to enable her to comply the order dated 17.01.2020.

Post the matter on 07.08.2020.

(Sanjay Kumar Dwivedi, J.)

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